

Assistance to Polio Affected Persons

3752. SHRI N. DENNIS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of financial assistance given by the Government to the polio affected persons in the country State-wise during the last three years;

(b) whether the Government have chalked out any time bound action plan to eradicate polio in the country;

(c) whether certain voluntary organisations assisting polio patients are receiving Government's aid; and

(d) if so, the names of those organisations?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (d) There is no specific scheme for giving financial assistance to polio affected persons. However, under the scheme of assistance to disabled persons for purchase/fitting of aids and appliances, assistance is given to disabled persons including polio affected persons. Government have initiated the pulse polio immunisation programme for eradication of polio by 2000 A.D.

Missing Women

3753. SHRI PINAKI MISRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of missing women, as per latest records available, in the country;

(b) whether it is a fact that a large number of them find their way to brothels or otherwise pushed into flesh trade; and

(c) the measures being taken to check this trend and to rehabilitate such women?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) The specific information on number of missing women in the country is not centrally available. However, as per information received by the National Crime Records Bureau from State Governments/Union Territory administrations, the incidence of reported cases of kidnapping and abduction of women and girls for prostitution and other purposes during 1994 and 1995 is given in the Statement annexed.

(c) Government views with great concern the phenomenon of Immoral trafficking in women reported from time to time. The Government of India enacted the Immoral Traffic (Prevention) Act, 1956 (ITPA) as amended in 1978 and 1986 to check such offences. The Act supplements the provisions of the substantive laws against kidnapping, sale,

abduction and wrongful detention of women and girls. The Act also envisages setting up of protective homes and corrective institutions for the care, protection, treatment, education and rehabilitation of the women and girls rescued from prostitution. The implementation of this Act rests with the administration of concerned State Governments/ Union Administrations.

Training-cum-Income generating projects are implemented both by Government and NGOs to rehabilitate the rescued persons and provide alternative income source to them. The Government have also taken steps in areas such as education, awareness generation, economic empowerment, legal literacy, counselling, legal aid, enforcement, support to voluntary organisations/agencies, publicity campaign etc. with a view to elevating the status of women which would reduce their exploitation and vulnerability to social, cultural and economic oppression.

STATEMENT

Year	No. of cases of kidnapping and abduction of women and girls.		
	For prostitution	For other purposes	Total
1994	299	12699	12998
1995	322	12286	12608

Amount Allocated to States for Development of Schools and Colleges

3754. SHRI THAWAR CHAND GEHLOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount allocated to various States for the benefit of schools and colleges during the years 1994-95 and 1995-96 scheme-wise;

(b) the economic and physical achievements made by the States till March 31, 1996 with the above allocated amount, State-wise details;

(c) whether the Union Government have received any complaints regarding improper utilization of amount provided to States; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The details of financial assistance given to the States under Centrally